

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
HARIDWAR IRON & ISPAT ROLLINGS LIMITED

1.	Name of Corporate Debtor	HARIDWAR IRON & ISPAT ROLLINGS LIMITED
2.	Date of Incorporation of Corporate Debtor	28/05/2009
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES-DELHI
4.	Corporate Identity Number of Corporate Debtor	U27209DL2009PLC190691
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	108-109, PRATAP BHAWAN, 5 - BAHADUR SHAH ZAFAR MARG NEW DELHI DL 110002 IN
6.	Date of closure of Insolvency Resolution Process	16.09.2019
7.	Liquidation commencement date of Corporate Debtor	17.09.2019 (By Order of the Hon'ble NCLT, Principal Bench CA 438 (PB)/2019 in C.P. (IB)-532(PB) /2017)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Mr. Kashi Viswanathan Sivaraman IBBI/IPA-001/IP-P00900/2017-2018/11497
9.	Address And e-mail of the liquidator, as registered With Board	Flat No.204, Block-menka, V3s Indralok, Plot No.gh-1, Nyay Khand-1, Indirapuram, Ghaziabad, Uttar Pradesh ,201014 <u>Email Address registered with IBBI:</u> sivarita68@yahoo.com
10.	Address and e-mail to be used for correspondence with the Liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Address for Communication:</u> haridwar.iron@aaainsolvency.com
11.	Last date for submission of Claims	16.10.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, Delhi has ordered the commencement of liquidation of Haridwar Iron & Ispat Rollings Limited on **17th September, 2019**, under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **Haridwar Iron & Ispat Rollings Limited** are hereby called upon to submit a proof of their claims, on or before **16th October, 2019**, to the Liquidator at the address mentioned against item 10.





The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th September, 2019

Place: New Delhi



Mr. Kashi Viswanathan Sivaraman

